

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI
COURT NO. IV**

APPEAL NO. C/541/2009

(Arising out of Order-in-Appeal No. 38/2009/MCH/Addl. Commr./GVC/08-09 dated 04.02.2009 passed by the Commissioner of Customs (Appeals), Mumbai-I.)

M/s Ringspann Elecon (India) Ltd.

Appellant

Vs.

**Commissioner of Customs
(Import), Mumbai**

Respondent

Appearance:

None

Shri R. Kumar, Assistant Commissioner (AR)

for Appellant

for Respondent

CORAM:

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBR (TECHNICAL)

Date of Hearing: 29.10.2018

Date of Decision: 29.10.2018

ORDER NO. A/87816/2018

Per: Coram

None appeared for the Appellant.

2. The matter has been listed almost ten times earlier, but only once, Counsel appeared on behalf of the Appellant. On nine hearing of various dates, none appeared for the Appellant. Today also nobody appeared on behalf of the Appellant. It appears that the Appellant is not interested in pursuing this appeal. In view of the above, the appeal is dismissed for non-prosecution.

(Operative part pronounced in Court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Ajay Sharma)
Member (Judicial)**

Prasad